

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

RECORD OF PROCEEDINGS

Petition No. 45/2010

Subject: Petition under Section 79 of the Electricity Act, 2003, seeking directions to M.P. Power generating company Ltd (Respondent No. 3) for filing of ARR and petition for determination of tariff in respect of the Rajghat Hydro Power Project before the Commission.

Date of Hearing: 10.6.2010

Coram: Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member

Petitioner: Uttar Pradesh Power Corporation Ltd (UPPCL)

Respondents: Secretary Energy Dept, State of M.P., MPSEB, MPGENCO and MPTRADECO,

Parties present: Shri Arpit Higgins, Advocate, UPPCL
Shri Anand K. Ganesan, Advocate, MPGENCO
Shri G.Umapathy, Advocate, MPPTCL
Shri Manoj Dubey, Advocate, MPPTCL

The learned counsel for the respondent No.4, MPPTCL submitted that the matter may be adjourned for a period of four weeks to enable it to file its reply. The learned counsel for the respondent No.3, MPGENCO, also prayed for a short adjournment to enable it to file reply in the matter. The learned counsel for the petitioner did not object to the above prayer of the respondents.

2. The Commission accepted the prayer and directed the respondents to file its reply, with copy to the petitioner, latest by 30.6.2010 and rejoinder, if any, by 7.7.2010.

3. Matter shall be re-notified for hearing on 13.7.2010.

Sd/-
T.Rout
Joint Chief (Law)